Use of funds collected under PMGKY

- 380. PROF. M.V. RAJEEV GOWDA: Will the Minister of FINANCE be pleased to state:
- (a) the quantum of funds collected under the Pradhan Mantri Garib Kalyan Yojana and the number of persons that availed the scheme;
 - (b) the purposes for which the collected amount will be used;
 - (c) whether any funds collected under the scheme have been disbursed;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) The quantum of funds collected (*) are as under:-

Sl. No.	Description	Amount (₹)
1.	Total eligible amount of income declared	41,13,97,81,545
2.	Total amount of taxes, surcharge and penalty collected under Pradhan Mantri Garib Kalyan Yojana, 2016	20,66,92,08,035
3.	Total amount of deposits in Pradhan Mantri Garib Kalyan Deposit Scheme, 2016	11,58,09,01,232

The number of persons who availed the scheme (*) are 15,069.

- (b) The Pradhan Mantri Garib Kalyan Cess was specified to be used for the welfare of economically weaker section of the society. The funds collected under the Pradhan Mantri Garib Kalyan Deposit Scheme, 2016 were credited in the Consolidated Fund of India.
- (c) and (d) The revenues are disbursed by the Government with approval of Parliament as per the budget allocation of various Ministries/Departments.
 - (e) Not applicable in view of the reply to (b), (c) and (d)

Debt burden of Andhra Pradesh

- 381. SHRI V. VIJAYASAI REDDY: Will the Minister of FINANCE be pleased to state:
- (a) whether it has come to the notice of the Ministry that debt of Andhra Pradesh has reached to $\stackrel{?}{\stackrel{\checkmark}{}}$ 2.26 lakh crores and annual interest rate reached an astonishing $\stackrel{?}{\stackrel{\checkmark}{}}$ 14.000 crores;

^(*) on the basis of Unique Number of Form 2 issued by the concerned Principal Commissioners of Income-tax as on 04.02.2018.